

MR. SPEAKER : Sit down. Now, Mr. Ayyapu Reddy. Absent. Mr Amal Datta. 12.22 hrs.

(Interruptions)

11.20 hrs.

PUBLIC ACCOUNTS COMMITTEE

Fourth, Twelfth and Fifteenth Reports

[English]

SHRI AMAL DATTA (Diamond Harbour) : I beg to present the following Reports (Hindi and English Versions) of the Public Accounts Committee :—

- (1) Fourth Report on Action Taken by Government on the recommendations of the Committee contained in their 127th Report (7th Lok Sabha) relating to "Coffee Board".
- (2) Twelfth Report on Action Taken by Government on the recommendations of the Committee contained in their 152nd Report (7th Lok Sabha) relating to "Cash Assistance for Export of Ossein and Export of Railway Wagons to a Foreign Country".
- (3) Fifteenth Reports on Action Taken by Government on the recommendations of the Committee contained in their 227th Report (7th Lok Sabha) relating to Receipt of the Administration of the Union Territory of Delhi Sales Tax, Survey Registration and Declaration Forms.

PROF. N. G. RANGA : This gentleman walked out. How can he move the motion ?

(Interruptions)

AN HON. MEMBER : He walked out.

MR. SPEAKER : And walked in again !

(Interruptions)

COMMITTEE ON GOVERNMENT ASSURANCES

First and Second Reports

[English]

SHRI B. K. GADHVI (Banaskantha) : Sir, I beg to present the First and Second Reports (Hindi and English versions) of the Committee on Government Assurances.

12.23 hrs.

SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, I beg to move for leave to introduce a Bill to make, in the public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to make, in the public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto."

*Introduced with the recommendation of the President.

The motion was adopted

SHRI JANARDHANA POOJARY : Sir, I introduced the Bill.

12.24 hrs.

DOCK WORKERS (SAFETY, HEALTH AND WELFARE) BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : Sir, I beg to move for leave to introduce a Bill to provide for the safety, health and welfare of dock workers and for matters connected therewith.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the safety, health and welfare of dock workers and for matters connected therewith.”

The motion was adopted

SHRI T. ANJIAH : Sir, I introduce the Bill

12.24 hrs.

NATIONAL AIRPORTS AUTHORITY BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of an Authority for the management of aerodromes and civil enclaves where at domestic air transport services are operated or are intended to be operated and of all communication stations and for matters connected therewith.

MR. SPEAKER : The question is....

(Interruptions)

*Introduced with the recommendation of the President.

SHRI BASUDEB ACHARIA : Sir, I have listened to you, and I submit....

(Interruptions)

MR. SPEAKER : It is a very non-controversial Bill and a very very important Bill.

SHRI BASUDEB ACHARIA : Today he is introducing it.

MR. SPEAKER : I think it will be good for the consideration of the upliftment and development of the Airports. There is nothing wrong about it.

(Interruptions)

MR. SPEAKER : I think it is a good measure.

(Interruptions)

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of an Authority for the management of aerodromes and civil enclaves whereat domestic air transport services are operated are intended to be operated and of all communication stations and for matters connected therewith.”

The motion was adopted.

SHRI ASHOK GEHLOT : Sir, I introduce the Bill.

(Interruptions)

MR. SPEAKER : It is not much of a controversy. It is for the development of airports.

(Interruptions)

SHRI BASUDEB ACHARIA : How can it be passed in Rajya Sabha today ?

(Interruptions)

SHRI AMAL DATTA : Not today, but in the next Session.

MR. SPEAKER : It does not harm anybody. It is just for the development of airports.